COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 350 of 2016 in Appeal No. 176 of 2014

Dated: 8th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member

In the matter of :

Gail (India) Ltd. ...Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Petroleum & Natural Gas Regulatory Board Applicant/R-1

Counsel for the Applicant/Respondent (s): Mr. Prashant Bezboruah
Ms. Aparna Vohra

ORDER

IA No. 350 of 2016
(Appl. for extension of time)

In this application the Respondent-PNGRB has prayed as under:

> ***"a. Extend the time fixed in Paragraph 2 of the order dated 29.05.2015 to 30.06.2016 for completing the process of finalizing the provisional tariff order insofar as the present appeal is concerned which concerns the KKBM pipeline network."***

We have heard learned counsel for the Respondent-PNGRB. He requests that time be extended up to 15.07.2016.

For the reasons stated in the application and having heard learned counsel, we extend the time up to 15.07.2016. Application is disposed of.

(B.N. Talukdar)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vg